

REPORT
IN COMPLIANCE OF
ORDER DATED 06.02.2020
IN THE MATTER OF
ORIGINAL APPLICATION NO. 510 OF 2019
(ADITYA SINGH CHAUHAN VS. STATE OF GUJARAT)
WRT
COMMON EFFLUENT TREATMENT PLANT
(CETP) NAROL, AHMEDABAD, GUJARAT
FOR SUBMISSION
TO
THE HON'BLE NATIONAL GREEN TRIBUNAL
(NGT)
PRINCIPAL BENCH, NEW DELHI

Prepared by

Central Pollution Control Board
Regional Directorate(W), Vadodara
&
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Gandhinagar

**REPORT ON RE-ASSESSMENT OF ENVIRONMENTAL COMPENSATION UPON CETP,
NAROL AND NON-COMPLIED INDUSTRIES IN COMPLIANCE OF ORDER DATED
06.02.2020 OF HON'BLE NGT IN THE MATTER-OA NO. 510/2019 (ADITYA SINGH
CHAUHAN V/S STATE OF GUJARAT)**

1.0 BACKGROUND

Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed order on 05.08.2019 in Original Application (OA) No. 510 of 2019 in the matter of Aditya Singh Chauhan v/s State of Gujarat where in it was directed to furnish a factual and action taken report in the matter. The order is reproduced as;

“Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in”

In compliance to the Hon'ble NGT order, Gujarat Pollution Control Board (GPCB) had submitted factual report on Common Effluent Treatment Plant (CETP) – Narol Textile Infrastructure and Enviro Management (NTIEM), Narol on 06.09.2019.

Further, based on the factual report submitted; Hon'ble NGT in its order vide dated 15.11.2019 directed to recover the compensation for the damage to the environment and also assessment of environmental compensation. The Hon'ble NGT order dated 15.11.2019 consists of two operative parts, wherein it was directed GPCB for compliance of first operative part of the Hon'ble NGT order and joint committee of GPCB, CPCB for compliance of second operative part of the Hon'ble NGT order. The first operative part of the Hon'ble NGT order is reproduced as;

3. “we direct that apart from recovering compensation for the damage to the environment so as to recover cost of restoration on ‘Polluter Pays’ principle, the SPCB must reduce the pollution load by proportionately decreasing the capacity of the units contributing to said pollution. We are informed that there are 120 member industrial units. The SPCB may ensure that the load is reduced in such a way that the CETP outlets achieve the norms. The quantum of compensation should be as per laydown norms and quantum of bank guarantee for future should also be on that basis. The

capacity may be restored once remedial steps are taken so as to ensure that outlet of CETP achieve the laid down norms"

Similarly, the second operative part of the Hon'ble NGT order is reproduced as;

3. "For the past non-compliance, let the joint Committee of CPCB and GPCB assess the environmental compensation and file a report. The nodal agency will be the GPCB for coordination and compliance. Let a further compliance report be filed by the SPCB by 31.01.2020 by e-mail at judicial-ngt@gov.in."

In compliance to the first operative part of Hon'ble NGT order dated 15.11.2019, GPCB vide its order dated 13.12.2019 had directed CETP, Narol, to reduce the wastewater quantity to 23 MLD against sanctioned CC&A quantity of 100 MLD to achieve prescribed outlet norms. Similarly, in compliance to the second operative part of Hon'ble NGT order dated 15.11.2019; a joint committee meeting was convened on 07.12.2019 at GPCB, Gandhinagar among the officials of CPCB – RD (W), Vadodara, GPCB, Regional Office – Ahmedabad (East) and GPCB – HO, Gandhinagar to assess the environmental compensation upon the CETP, Narol for the past non-compliances. Thereafter, the compliance reports of both operative parts were submitted by GPCB to Hon'ble NGT on 31.01.2020.

Thereafter, based on the submission of reports; Hon'ble NGT in its order vide dated 06.02.2020 directed to re-assess the environmental compensation upon CETP, Narol. The Hon'ble NGT order dated 06.02.2020 consists of two operative parts, wherein it is directed that a joint committee of CPCB, GPCB for compliance of first operative part of the Hon'ble NGT order and GPCB for compliance of second operative part of the Hon'ble NGT order. The first operative part as per paragraphs no. 4 & 5 of the Hon'ble NGT order is reproduced as;

4. "We asked learned Counsel for GPCB why compensation has been assessed only upto 22.11.2019 while the violations are still continuing. We also find why the factor of environmental compensation has been taken to be 250 while the formula applied stipulates the factor to be between Rs. 100-500 depending upon the nature of the industry. In the present case, the majority of industries are in 'red' category and CETP itself is 'red' category and thus,

while 250 may be normal factor, present fact situation may require the factor to be higher."

5. *"In view of the above, it is necessary that a joint Committee of CPCB and GPCB reviews the compensation"*

Similarly, the second operative part as per paragraphs no. 6 & 7 of the Hon'ble NGT order is reproduced as;

6. *"Since the units who have discharged load beyond permissible limit may also be liable to pay compensation. Though, action is said to have been taken in the manner mentioned in annexure B to D to the report, compensation has not been recovered from the units found to be violating the norms."*

7. *"In view of above, let further action taken report be furnished jointly by CPCB and GPCB by e-mail at judicial-ngt@gov.in before the next date."*

2.0 RE-ASSESSMENT OF ENVIRONMENTAL COMPENSATION UPON CETP, NAROL: (FIRST OPERATIVE PART)

GPCB carry out the monitoring of CETP, Narol mostly on monthly basis and sometimes more than once in a month since the inception of CETP, Narol. At this juncture it is worth to mention that when the joint committee initially assessed environmental compensation (as per Hon'ble NGT order dated 15.11.2019) upon CETP, Narol on 07.12.2019; the last monitoring result carried-out by GPCB was only up to 22.11.2019. Hence, the joint committee had considered the no. of days of non-compliance (**N as 808**) from inception of CETP, Narol i.e. w.e.f. 06.09.2017 up to 22.11.2019 (date of last monitoring). The monitoring results carried-out by GPCB during the specified period were considered to verify the compliance of CETP and it is observed from the monitoring results that the CETP is found non-complied with the prescribed outlet norms during all the monitoring.

Further, as per the formula given in the order dated 19.02.2019 of Hon'ble NGT in OA No. 593/2017 (Paryavaran Suraksha Samiti & Anr Vs Union of India), it is suggested to consider R as 250, as the environmental compensation in cases of violation. Hence the joint committee considered **R-Factor as 250** for calculation of environmental compensation upon CETP, Narol. Accordingly, EC was calculated as Rs. 3,63,60,000/-

However, as per the Hon'ble NGT order dated 06.02.2020, joint committee of CPCB and GPCB was directed to re-assess the environmental compensation upon CETP, Narol in respect of continuation of violation by CETP and higher value of R factor considering present situation and majority of industries and CETP are in Red category. Accordingly, in compliance to the Hon'ble NGT order; the joint committee of CPCB, GPCB **re-assessed** environmental compensation upon CETP, Narol as per the formula prepared by CPCB by considering the **revised no. of days of non-compliance (N) and revised R-Factor, as described below.**

2.1 Number of days of non-compliance (N)

The results of monitoring since the inception of CETP, Narol i.e. w.e.f. 06.09.2017 up to 29.02.2020 (date of last monitoring) have been compiled by GPCB. GPCB has not carried out sampling after 29.02.2020 and industries as well as CETP were not in operation due to lockdown period because of Covid-19 Pandemic since 24.03.2020. CETP was also inspected by GPCB on 28.04.2020, 29.04.2020 & 20.05.2020. During these visits, incoming waste water as well as waste water discharge from final out let were not observed. Hence waste water sample were not collected during the visits. The results are provided at **Appendix-1** which was considered to verify the compliance of CETP and for re-assessing environmental compensation upon CETP, Narol. It is observed from the monitoring results that CETP, Narol is found non-complied with the prescribed outlet norms w.r.t. BOD during all the monitoring and still not meeting with the prescribed outlet norms. Further, CETP, Narol is found non-complied with the prescribed outlet norms w.r.t. COD and NH₃-N most of the times, except during (COD: 25.01.2020; 13.01.2020; 30.12.2019; 01.10.2019; 16.09.2019; 04.07.2019 & 19.06.2019; and NH₃-N: during all monitoring of 2020; 2017; 30.12.2019; 19.12.2018; 02.10.2018; 28.08.2018 & 13.07.2018 respectively). **Therefore, Number of days of non-compliance (N) is 907 i.e. 06.09.2017- CETP inception to 29.02.2020 - date of last monitoring).**

2.2 R Factor

R value considered as 500 instead of 250 i.e. higher value of R factor considering present situation and majority of industries and CETP are in Red category in line with order dated 06.02.2020.

2.3 Revised environmental compensation

The formula for calculation of Environmental Compensation is given as:

$$EC = PI \times N \times R \times S \times LF$$

Where,

- EC -Environmental Compensation in Rupees
- PI -Pollution Index of the Industrial Sector
- N -Number of days the violation has taken place
- R -Factor of EC in Rupees
- S -Factor for scale of operation of industrial unit
- LF -Location Factor

The factors, considered for calculating Environmental Compensation for CETP, Narol are given in the following table:

	Factor	Value
PI	Pollution Index of the Industrial Sector	80 (considering CETP as Red Category and also majority member industries are in Red Category)
N	Number of days the violation has taken place	907 based on the monitoring carried-out at CETP, Narol by GPCB since inception i.e. 06.09.2017 to 29.02.2020 - date of last monitoring) (Appendix-2)
R	Factor of EC in Rupees	Rs. 500
S	Factor for scale of operation of industrial unit	1.5 (CETP is a Large-Scale operation)
LF	Location Factor	1.5 (Population – 05 to <10 million) Population of Ahmedabad is 55,77,940 as per Census, 2011.

It is observed from the monitoring results that CETP is found non-complied with the prescribed outlet norms w.r.t. BOD during all the monitoring and still not meeting with the prescribed outlet norms. Further, CETP is found non-complied with the prescribed outlet norms w.r.t. COD and NH₃-N most of the times. **Environmental compensation upon CETP, Narol was re-assessed by considering the revised no. of days of non-compliance (N) -907 and revised R-Factor of 500 instead of 250.**

Therefore, revised environmental compensation (EC) = $80 \times 907 \times 500 \times 1.5 \times 1.5 = \text{Rs. } 8,16,30,000/-$ (Rupees Eight Crore Sixteen Lakh and Thirty Thousand Only).

Revised environmental compensation of Rs. 8,16,30,000/- (Rupees Eight Crore Sixteen Lakh and Thirty Thousand Only) may be imposed on M/s Narol Textile Infrastructure and Enviro Management, CETP- Narol for the past non-compliances.

Details of action taken by GPCB w.r.t. non-compliance of CETP, Narol are as per **Appendix – 3.**

3.0 ENVIRONMENTAL COMPENSATION UPON NON-COMPLIED INDUSTRIES (SECOND OPERATIVE PART)

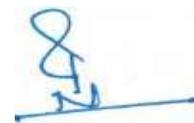
GPCB is furnishing the following details regarding Environmental Compensation upon non-complied industries which is compliance of second operative part of the Hon'ble NGT order which is reproduced as;

"Since the units who have discharged load beyond permissible limit may also be liable to pay compensation. Though, action is said to have been taken in the manner mentioned in annexure B to D to the report, compensation has not been recovered from the units found to be violating the norms."

In compliance of this direction, GPCB has visited the member industries and appropriate actions have been initiated by GPCB against defaulting industries which were found discharging load beyond permissible limits. GPCB has issued Closure Direction u/s 33(A) of the Water Act 1974 to 21 non-complying Industries as per **Appendix 4**, out of which GPCB has already taken Environment compensation (EC) of Rs. 1,11,03,572/- (Rupees One Crore Eleven Lakh Three Thousand Five Hundred Seventy-Two Only) from 10 industries. Details of notice of direction u/s 33(A) of the Water Act 1974 issued to industries is annexed herewith as per **Appendix 5.**



(Nishchal C.)
Scientist 'D',
CPCB – RD(W), Vadodara



(Rajesh Kumar Parmar)
Unit Head – Ahmedabad (East)
GPCB, Gandhinagar

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Appendix-1

YEAR 2017										
Date	Parameters									
	BOD		COD		NH ₃ -N		pH		SS	
Norms	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
16.08.2017	-	33	-	108	-	4.42	-	8.34	-	40
25.08.2017	-	40	-	193	-	18.26	-	8.19	-	46
06.09.2017	142	102	407	349	43.23	35.18	8.04	8.26	80	58
16.10.2017	392	123	915	362	42.34	42.50	7.26	7.74	640	166
14.11.2017	398	90	888	265	44.02	19.26	7.46	7.84	655	176
24.11.2017	-	196	-	566	-	24.47	-	7.93	-	495
22.12.2017	443	259	1329	571	56.62	36.46	7.38	7.91	970	423

YEAR 2018										
Date	Parameters									
	BOD		COD		NH ₃ -N		pH		SS	
Norms	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
17.01.2018	-	173	-	581	-	55.16	-	7.81	-	308
23.01.2018	-	197	-	485	-	61.71	-	7.95	-	90
28.02.2018	-	90	-	417	-	65.01	-	7.59	-	118
22.03.2018	-	144	-	694	-	70.89	-	7.5	-	540
24.04.2018	414	206	1194	590	63.5	65.18	7.76	7.76	576	172
10.05.2018	-	757	-	2110	-	77.16	-	7.6	-	2560
20.05.2018	384	124	996	670	75.26	72.46	7.85	7.88	2560	310
06.06.2018	-	78	-	447	-	55	-	7.7	-	148
13.07.2018	272	146	873	389	75.38	40.38	7.44	8.05	707	177
30.07.2018	-	850	-	2686	-	73.81	-	7.54	-	3030
28.08.2018	380	118	984	356	75.26	42.27	7.04	7.84	548	130
30.08.2018	-	145	-	426	-	66.64	-	7.84	-	180
27.09.2018	-	174	-	412	-	80.08	-	7.67	-	208
02.10.2018	369	83	880	379	67.25	41.44	7.17	7.69	448	260
20.10.2018	-	105	-	430	-	83.94	-	7.88	-	263
02.11.2018	388	194	829	878	63	59.81	7.15	7.68	564	1200
27.11.2018	-	241	-	686	-	64.96	-	7.69	-	420
19.12.2018	-	132	-	395	-	38.86	-	8.15	-	86

YEAR 2019										
Date	Parameters									
	BOD		COD		NH ₃ -N		pH		SS	
Norms	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
05.01.2019	328	104	1020	323	77.11	53.98	7.39	7.88	500	805
23.01.2019	410	293	988	705	84.56	77.5	7.03	7.88	750	735
16.02.2019	380	84	860	398	71.12	59.02	7.19	7.84	576	160
05.03.2019	399	407	1031	1037	78.34	87.64	8.0	7.81	620	870
14.03.2019	466	84	1145	354	89.1	84.28	7.29	7.86	590	40
18.04.2019	230	143	1038	599	91.62	81.87	7.72	8.13	477	54
14.05.2019	284	98	806	290	62.22	63.89	7.21	7.87	516	74
23.05.2019	-	126	-	366	-	67.2	-	8.01	-	68
19.06.2019	259	72	756	238	56.06	54.32	6.63	7.65	555	60
04.07.2019	511	69	1491	242	60.87	58.41	7.22	7.98	423	72
25.07.2019	462	191	942	475	58.8	56.34	7.46	7.92	464	56
14.08.2019	341	81	847	281	55.55	52.86	6.59	7.48	696	56
16.09.2019	345	76	983	242	45.19	55.53	6.96	7.97	368	104
01.10.2019	287	71	828	239	48.27	52.08	6.78	7.71	408	92
05.11.2019	422	75	966	261	35.28	56.06	7.02	7.78	500	110
09.11.2019	-	225	-	557	-	51.86	-	7.55	-	94
10.11.2019	-	133	-	315	-	52.02	-	7.3	-	198
11.11.2019	-	263	-	658	-	58.02	-	7.67	-	206
22.11.2019	-	285	-	622	-	69.5	-	7.9	-	56
19.12.2019	280	167	847	472	46.48	54.82	7.05	7.48	476	78
30.12.2019	388	72	953	232	55.71	42.06	7.23	8.01	450	84

Year 2020										
Date	Parameters									
	BOD		COD		NH ₃ -N		pH		SS	
Norms	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet	Inlet	Outlet
	500	30	1200	250	50	50	6.5-8.5	6.5-8.5	300	100
13.01.2020	209	66	520	204	30.41	27.16	6.98	7.94	218	44
25.01.2020	277	45	1031	158	52.75	31.58	6.83	7.65	500	74
12.02.2020	470	112	1070	324	70.60	37.02	7.09	7.75	585	192
29.02.2020	570	92	1144	268	53.54	23.70	7.19	7.95	685	72

Note: Concentration of all the parameters is expressed in mg/L, except pH. - indicates: parameter not analyzed.

Appendix-2

Month	No. of days of non-compliance observed				
	Year →	2017	2018	2019	2020
January			31	31	31
February			28	28	29
March			31	31	Due to corona virus pandemic & lockdown condition, the CETP is not in operation
April			30	30	
May			31	31	
June			30	30	
July			31	31	
August			31	31	
September		25 (w.e.f. 06.09.2017)	30	30	
October		31	31	31	
November		30	30	30	
December		31	31	31	
No. of days of non-compliance		117	365	365	60
Total no. of days of non-compliance			907		

Details of action taken by GPCB w.r.t. non-compliance of CETP, Narol

Type of Action	Date of order
Closure Direction under Section 33 (A) of The Water (Prevention and Control of Pollution) Act-1974 effective after 15 days	27.02.2019
Extension of effect of closure up to 20/03/2019 (i.e. 7 days)	12.03.2019
Extension of effect of closure up to 31/03/2019	22.03.2019
Extension of effect of closure up to 20/04/2019	02.04.2019
Extension of effect of closure up to 24/05/2019 (i.e. 30 days)	25.04.2019
Revocation issued to the Closure order up to 25/08/2019 (i.e. 3 months)	25.05.2019
Revocation issued to the Closure order up to 25/11/2019 (i.e. 3 months)	07.09.2019
Revocation issued to the Closure order up to 25/02/2020 (i.e. 3 months)	13.12.2019
Revocation issued to the Closure order up to 25/05/2020 (i.e. 3 months)	29.02.2020
Legal Notice issue on 11.05.2020 to reply within 15 days time -period	11.05.2020

Sr. No.	Details Amount Recovered from CETP	Amount
1.	Bank Guarantee Forfeited on 11.04.2019	= Rs. 20,00,000/-
2.	Bank Guarantee Forfeited on 16.05.2019	= Rs. 25,00,000/-
3.	Environment Damage Compensation taken on 18.06.2019	= Rs. 25,00,000/-
4.	Bank Guarantee Forfeited on 13.04.2020	= Rs. 25,00,000/-
	Total	= Rs. 95,00,000/-

Appendix-4

Sr. no.	Name of Industry	Actions taken	Action taken date	EC recovered in Rs.	EC imposed in Rs.
1	M/s. Sinhal Brothers	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	24-01-2020	4,95,000	
2	M/s. Aarnav Industries Pvt Ltd (Omkar)	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	31,68,060	
3	M/s. Kadmawala Textile Mills Pvt. Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	21,12,040	
4	M/s. Swan Energy Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	10,56,020	
5	M/s. Mahalaxmi Fabrics Mills Ltd	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	16,67,400	
6	M/s. Kedar Cotspin Pvt. Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	5,28,010	
7	M/s. Sai Krupa Fabrics Pvt. Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	5,00,220	
8	M/s. Devi Synthetics	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	7,11,424	
9	M/s. Ram Prints & Shyam Prints	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	06-03-2020	1,45,398	
10	M/s. Shree Jagdamba Textile Pvt Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	20-02-2020	7,20,000	
11	M/s. Roopalee Dyeing & Printing (Unit III)	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	31-01-2020	-	Under process
12	M/s. Puspanjali Textile Pvt. Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with Immediate effect	06-03-2020	-	Under process
13	M/s. Balaji Textile	Closure Direction u/s 33 (A) of Water Act-1974 with 30 days effect	01-05-2020	-	Under process
14	M/s. Umiya Synthetics	Closure Direction u/s 33 (A) of Water Act-1974 with 30 days effect	01-05-2020	-	Under process
15	M/s. Aarvee	Closure Direction u/s 33 (A)	01-05-2020	-	Under

	Denim & Exports Ltd (Unit-2)	of Water Act-1974 with 30 days effect			process
16	M/s. Bal hanuman Textile	Closure Direction u/s 33 (A) of Water Act-1974 with 30 days effect	01-05-2020	-	Under process
17	M/s. Venus Denim	Closure Direction u/s 33 (A) of Water Act-1974 with 30 days effect	01-05-2020	-	Under process
18	M/s. Ankita Textile	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	20-03-2020	-	Under process
19	M/s. Rangraj Process Pvt.Ltd.	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	20-03-2020	-	Under process
20	M/s. Sunderkumar Agrawal	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	21-03-2020	-	Under process
21	M/s. Aggarwal Dyeing & Printing Works	Closure Direction u/s 33 (A) of Water Act-1974 with 15 days effect	21-03-2020	-	Under process
Total EC recovered from industries in Rs.				1,11,03,572	

Appendix-5

Sr. No.	Name of Industry	Direction issued	Action taken Date
1.	M/s. Roop Textile Mills	Notice of Direction u/s 33 (A) of Water Act-1974	07/01/2020
2.	M/s. Roopali Dyeing & Printing Works (Unit I)	Notice of Direction u/s 33 (A) of Water Act-1974	10/01/2020
3.	M/s. Bhagyoday Fabrics	Notice of Direction u/s 33 (A) of Water Act-1974	10/01/2020
4.	M/s. Jayesh Tex Fab Pvt. Ltd	Notice of Direction u/s 33 (A) of Water Act-1974	21/01/2020
5.	M/s. Roopalee Dyeing & Printing (Unit II)	Notice of Direction u/s 33 (A) of Water Act-1974	30/01/2020
6.	M/s. Shivco International Pvt. Ltd.	Notice of Direction u/s 33 (A) of Water Act-1974	31/01/2020
7.	M/s. Parth International Pvt. Ltd (Old name -Shri Hari Krishna Textiles Mills)	Notice of Direction u/s 33(A) of the Water Act-1974	08/05/2020
8.	M/s. Kothari Fashion Fabrics (Unit - I)	Notice of Direction u/s 33(A) of the Water Act-1974	02/05/2020
9.	M/s. Anjani Synthetics Ltd.	Notice of Direction u/s 33(A) of the Water Act-1974	02/05/2020
10.	M/s. Akash Fashion Prints Pvt Ltd.	Notice of Direction u/s 33(A) of the Water Act-1974	02/05/2020
11.	M/s. Nandan Denim LTD,(Old name:Nandan Exim Pvt Ltd)	Notice of Direction u/s 33(A) of the Water Act-1974	12/02/2020
12.	M/s. Nisha Exim (Old Name :Ronit Fabrics, Aradhana Textile Mill)	Notice of Direction u/s 33(A) of the Water Act-1974	05/02/2020
13.	M/s. Akarshak Paridhan Pvt Ltd	Notice of Direction u/s 33(A) of the Water Act-1974	05/02/2020
14.	M/s. Mayank Processors (P) Ltd	Notice of Direction u/s 33(A) of the Water Act-1974	03/02/2020
15.	M/s. Vinny Overseas Ltd	Notice of Direction u/s 33(A) of the Water Act-1974	03/02/2020